IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-465/ND/2017

In the matter of

Mr. Deepak Seth

....PETITIONER

Vs.

Moods Hospitality (P) Ltd

... RESPONDENT

SECTION:

Under Section 7 of IBC Code, 2016

Order delivered on 08.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

. -

For the Respondent/Corporate Debtor:

For the Intervener

.

ORDER

Due to paucity of time arising out of sitting in the Principal Bench, the matter was not able to be taken up. Hence, the same is adjourned to 11.1.2018.

(R. VAŔADHARAJAN) MEMBER (JUDICIAL)

Surjit 08.1.2018